

[Sh. Raj Mangal Mishra]

India either to get the price of sugar cane fixed by the Government of Bihar or fix the price on its own and also see that farmers are paid the arrears of the cost of their produces accordingly.

(vii) Need to construct railway level crossings in rural areas of Ganganagar, Bikaner and Nagour of Rajasthan

SHRI SHOPAT SINGH MAKKASAR (Bikaner): Mr. Deputy Speaker, sir, the Railways instead of providing level crossings have either raised barriers or dug ditches to close the passages at points, where people used to cross the railway lines, along the railway lines passing through agricultural fields and villages in the rural areas in districts Ganganagar, Bikaner and Nagour in my constituency. Under these circumstances the farmers very often meet with serious accidents as and when they try to cross the railway lines with their camel carts, bullock carts or tractor trollies.

Several people have suffered losses to their lives and property on this account. As a Member of Parliament and Legislator in the state Legislature I took up this matter with the Central and State Governments but nothing tangible came out.

I would, therefore, request the Government to solve this problem by providing unmanned level crossings so that Lakhs of farmers could be saved from this serious problem.

(viii) Need to take action against the management and institute a judicial probe into the fire accident at Maharashtra Gas Crackers complex at Nagothane in Raigad District, Maharashtra

[English]

SHRI MORESHWAR SAVE

(Aurangabad): On 5 November, 1990 a huge fire broke out resulting in blast at the Maharashtra Gas Crackers Complex at Nagothane in Raigad District which resulted in loss of 30 lives, and loss of approximately Rs. 30 crores property.

The management was legally bound to comply with the conditions laid down by the Centre prior to commissioning of the factory. Also the State Government had warned the concerned duty officer by indicating that they would be responsible for rectifying the leaks as well as for the loss of lives if any, due to fire accident or hazard.

In view of the above, strict legal action should be taken against management and they should be directed to pay necessary compensation to the families of the deceased in consonance with Supreme Court judgement in the case of Shreeram Foods and Fertilizers, New Delhi.

As the factory belongs to Government/ Public Undertaking a judicial probe has to be ordered before restarting the plant.

(ix) Need to start Vayudoot air services from Faridpur, Distt. Bareilly, Uttar Pradesh

[Translation]

SHRI RAJVEER SINGH (Aonla): Mr. Deputy Speaker, sir, Bareilly is an important town in Western Uttar Pradesh. Since it is a metropolitan city, a number of major industrial institutes viz. the IFFCO, Animal Husbandry Research Institute of India, Divisional Railway office of the North eastern Railway and sugar mills are located here. In view of its importance the Central Government has decided to develop Bareilly as a counter magnet city. There is a great demand by the people of Faridpur and other areas in early as possible. Though survey in this regard has already been conducted. Vayudoot ser-

vices for this city have not been started so far.

In view of the people's demand and the peculiar situation of the district I would the Hon. Minister of Civil Aviation to see that Vayudoot services in Faridpur are started immediately.

- (x) **Need to provide more wagons for transportation of grapes from Nasik, Maharashtra**

SHRI HARIBHAU SHANKAR MAHALE (Malegaon): Mr. Deputy Speaker, sir, so far as the production of grapes is concerned, Nasik district of Maharashtra is on the top. The grapes produced here are supplied to most of the states from this area and people eat them very fondly. But it is a matter of regret that adequate number of wagons are not made available timely to make the suppliers.

It is a perishable fruit. If it is not delivered timely, the farmers have to suffer losses to the tune of lakhs of rupees. Businessmen also suffer losses. Now that the time of supply of this fruit is drawing nearer, it is requested that adequate number of wagons may be made available immediately at places viz. Nefad, Lasalgaon, Manmad and Nasik station from where this fruit is seek to different places to save farmers from suffering losses of lakhs of rupees.

- (xi) **Need to provide financial assistance to the government of Bihar for construction of power grid in Jagdishpur.**

SHRI TEJ NARAYAN SINGH (Buxar); Mr. Deputy Speaker, Sir, the Central Government has approved the construction of a power grid in Jagdishpur in district Bhojpur in Bihar. Lakhs of rupees have been spent on

this project and the boundary walls have been erected. The Chief Minister of Bihar wants this grid to be constructed as early as possible, but because of non-allocation of funds by the Central Government, the construction of grid is getting delayed. I, therefore, urge the Central Government to release an amount of Rs. 4 crores 85 lakhs and 30 thousand as early in possible so that this grid could be completed early.

- (xii) **Need to introduce 'one rank one pension' scheme at the earliest**

PROF. PREM KUMAR DHUMAL (Hamirpur): Mr. Deputy Speaker, Sir, one rank one pension' demand of lakhs of ex-servicemen in the country is pending for a long time. This issue has been raised several times both inside and outside Parliament. When I raised this issue in parliament during the course of debate on 1st October, 1990, the then Prime Minister, while intervening in the debate had said that a decision in respect of one rank one pension to the ex-servicemen upto the rank of Subedar Major had been taken after consultation with various organisation of Ex-servicemen. He had said that this decision would benefit about 85 per cent ex-servicemen and the decision in respect of the rest 15 per cent would be taken soon.

But I am constrained to point out that nothing has been above so far in this direction except making an announcement of adhoc increase in pension. As a result of it, discontent and resentment among lakhs of ex-servicemen is growing. Therefore, I would request the Government to implement 'one rank one pension' decision in respect of ex-servicemen immediately.